

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

D.A. No. 540/93

28

New Delhi this the 16th day of September 1996

Hon'ble Shri S.R.Adige, Member (A)

Hon'ble Dr. A. Vedavalli, Member (J)

1. Shri B.Mukherjee  
S/o Shri N.N.Mukherjee  
R/o 116/11 Thompson Road  
New Delhi

2. Chandan Mukherjee  
S/o Shri B.Mukherjee  
R/o 116/11 Thompson Road  
New Delhi

.....Applicants

(By Advocate: Shri Anis Suhrawardy)

Versus

1. Union of India,  
through its Secretary, Railway Board,  
Ministry of Railways  
Rail Bhawan,  
New Delhi.

2. General Manager  
Northern Railway  
Baroda House  
New Delhi

3. Divisional Railway Manager  
Northern Railway  
D.R.M. Office  
Chelmsford Road  
New Delhi

4. D.S.E. Estates  
Northern Railway  
D.R.M. Office,  
New Delhi.

.....Respondents

(By Advocate: Shri P.S.Mahendru)

ORDER (Oral)

Hon'ble Shri S.R.Adige, Member (A)

We have heard Shri Anis Suhrawardy learned counsel  
for the applicants and Shri P.S.Mahendru learned counsel  
for the respondents.

2. Both counsel state that the another quarter has  
been allotted on regular basis to the applicant No. 2

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and this OA may be disposed of with a direction to  
the respondents to recover the arrears of rent as per  
rules. We direct accordingly. This OA stands disposed  
of. No costs.

*Abdullah*  
(DR. A. VEDAVALLI)

Member (J)

*Abdullah*  
(S. R. ADIGE)  
Member (A)

CC.